

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 141/TT/2025

- Subject : Petition for truing up of transmission tariff for the 2019-24 tariff period and determination of transmission tariff for the 2024-29 tariff period for 400 kV S/C Chamera-1 Kishenpur Transmission System in the Northern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others
- Parties Present : Shri V.C. Sekhar, PGCIL
Shri Vivek Kumar, PGCIL
Shri Nitish, PGCIL
Shri Vijay G., PGCIL
- Date of Hearing : **7.2.2025**
- Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period in respect of the 400 kV S/C Chamera-1 Kishenpur Transmission System in the Northern Region. The representative of the Petitioner further submitted that the tariff as claimed in the present Petition may be allowed.

2. None were present on behalf of the Respondents despite notice.
3. After hearing the Petitioner's representative, the Commission directed the Petitioner to submit the following information on an affidavit within two weeks, with an advance copy to the Respondents:
 - (a) The Petitioner has proposed the additional capitalisation of ₹120.11 lakh, ₹78.19 lakh, ₹90.80 lakh, ₹12.81 lakh in respect of 400 kV Circuit Breakers (CBs) (2 sets), 400 kV Isolaters (5 sets), 400 kV CT (09 sets), and 400 kV CVT (03 nos), respectively. The Petitioner to submit the cost of each item of CBs, Isolaters, and CVTs.
 - (b) A copy of the OEM recommendations for the 400 kV CBs, CT, CVT and Isolaters proposed for replacement by the Petitioner at Kishenpur Sub-station.



4. The Commission directed the Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

5. The Petition will be listed for further hearing on **16.4.2025**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

